

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 135

IA(I.B.C)/929(CH)2024, IA(I.B.C)/1981(CH)2023
IA(I.B.C)/2270(CH)2023, IA(I.B.C)/962(CH)2024

In
CP (IB) No. 442/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Srei Infrastructure Finance Ltd.

...Petitioner-Financial Creditor

Versus

Supreme Vasai Bhiwani Tollways Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 12(3), 60(5), IBC 2016
Rule: 11 of NCLT

Order delivered on 23.04.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant/RP : Ms. Pridhi Singla, Advocate.
in IA No. 929/2024

ORDER

Heard the submissions made by the learned counsel for RP. The learned counsel for RP has prayed for grant of liberty to file a modified application with more details as to why the application has to be considered. Leave prayed for is granted. The learned counsel has prayed for week days' time. Time prayed for is granted. Let the matter be posted on 14.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)

April 23, 2024
Mukta